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**(2021) 08 SEBI CK 0025**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No. 479 Of 2020, Appeal No. 434 Of 2020

Ashav Advisory LLP

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

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**Date of Decision :** 03-08-2021

**Acts Referred:**

**Citation :** (2021) 08 SEBI CK 0025

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Mukul Rohatgi, J.J. Bhatt, Somasekhar Sundaresan, H.S. Chandhoke, Mahesh Agarwal, Prashant Mishra, Rugved More, Akhil Mahesh, Shalin Arthwan, Aimen Reshi, Shyam Mehta, Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Etc.

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**Judgement**

1. Hearing has begun. Put up this matter for further hearing on 25th August, 2021.

2. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.